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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 203/9/NCLT/AHM/2017



Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Harsh Ashokkumar Agarwal
V/s.
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Parth S Brahmhatt for Ritesh Patadia	Advocate	Respondent	
2.	Brigish J. Trivedi	Advocate	Petitioner	

ORDER


Learned Advocate Mr. B J Trivedi present for Operational Creditor/ Petitioner.
Learned Advocate Mr. Parth Brahmhatt i/b Patadia Associates present for
Respondent.

At request of learned Counsel for Respondent.

List the matter on 31.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 23rd day of January, 2018.